

Criminal cases/Complaints pending against M.Ps /MLAs

PUNJAB & U.T.CHANDIGARH

AS ON 30.06.2026

Sr.No.	District Name	Previous Balance as on 01.06.2026	Institution	Disposal	Closing Balance as on 30.06.2026
1	Amritsar	10	1	0	11
2	Barnala	0	0	0	0
3	Bathinda	3	0	0	3
4	Faridkot	2	0	1	1
5	Fatehgarh Sahib	0	0	0	0
6	Fazilka	1	0	0	1
7	Ferozepur	1	0	0	1
8	Gurdaspur	0	0	0	0
9	Hoshiarpur	0	0	0	0
10	Jalandhar	4	0	0	4
11	Kapurthala	2	0	0	2
12	Ludhiana	12	0	0	12
13	Malerkotla	0	0	0	0
14	Mansa	1	0	0	1
15	Moga	0	0	0	0
16	Pathankot	2	0	0	2
17	Patiala	4	0	0	4
18	Rupnagar	4	0	0	4
19	SAS Nagar	11	0	0	11
20	Sangrur	4	0	1	3
21	SBS Nagar	0	0	0	0
22	Sri Muktsar Sahib	1	0	1	0
23	Tarn Taran	2	0	0	2
	TOTAL	64	1	3	62

U.T.Chandigarh	10	0	0	10
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Sr. No.	District Name	Name of the Court	Name of MP	Name of MLA	Sitting/Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	COMMENTS DISTRICT SESSIONS JUDGE & OF
12	Bathinda	MS. BALWINDER KUMAR, AD&SJ, BATHINDA.	—	AMIT RATTAN	SITTING	STATE OF PUNJAB VS AMIT RATTAN.	PC/4/2023	PBBT01-004216-2023	01/16.02.2023	PS VIGILANCE BUREAU	7/7-A ACT PC	—	17/04/23	NA	NA	CHARGE NOT FRAMED	AN APPLICATION FOR EXEMPTING PERSONAL PRESENCE OF ACCUSED AMIT RATTAN HAS BEEN FILED. FOR THE REASONS DISCLOSED IN THE APPLICATION, HIS PRESENCE IS EXEMPTED FOR TODAY ONLY. AS PER ORDER DATED 06.05.2026 DOWNLOADED FROM THE WEBSITE OF HON'BLE HIGH COURT, CASE IS PENDING BEFORE THE HON'BLE HIGH COURT FOR 17.09.2026 AND INTERIM ORDER IS CONTINUE. TO COME UP ON 05.10.2026 FOR AWAITING FURTHER ORDER FROM HON'BLE HIGH COURT.	YES (ORDER PASSED BY HON'BLE HIGH COURT IN CWP NO.16384-2024 IN WHICH THE OPERATION OF THE IMPUGNED PROSECUTION SANCTION DATED 02.08.2023 ANNEXURE P2 IS ORDERED TO BE STAYED)	34	0	34	APPROXIMATELY THREE YEAR (AFTER VACATION OF STAY)	THE CONCERNED OFFICER HAS BEEN DIRECTED TO EXPEDITE DISPOSAL OF THESE CASES BY AVOIDING UNNECESSARY AND LONG ADJOURNMENTS.
13	Bathinda	SH.INDERJEET SINGH, JMIC, BATHINDA.	—	SARUP CHAND SINGLA	FORMER	STATE VS HARPINDER SINGH	CHI/495/2020	PBBT03005 0512020	48/23.06.2020	THERMAL, BATHINDA	188/269/270 IPC	-	30.07.2021	NA	NA	CHARGE NOT FRAMED	NO FURTHER ORDERS OF THE HON'BLE HIGH COURT RECEIVED. CASE IS ADJOURNED TO 04.07.2026 FOR AWAITING THE SAME.	YES (ORDER PASSED IN CRM-M-16839-2024 AS PER WHICH THE CASE IS STAYED TILL STAY ORDERS PASSED IN CWP-PIL-29-2021 & CWP-PIL-112-2023 REMAINS OPERATIONAL)	24	0	24	APPROXIMATELY ONE YEAR AFTER VACATION OF STAY	-DO-
14	Bathinda	SH.INDERJEET SINGH, JMIC, BATHINDA.	KANGNA RANOUT	-	SITTING	MAHINDER KAUR VS. KANGNA RANOUT	COMI/01/2021	PBBD03005 0512020	48/23.06.2020	THERMAL, BATHINDA	188/269/270 IPC	-	30.07.2021	NA	NA	--	CASE IS ADJOURNED TO 02.07.2026 FOR EVIDENCE OF COMPLAINANT.	---	-	-	-	APPROXIMATELY ONE YEAR	-DO-
15	Faridkot	Sh. Krishan Kant Jain, Ld. Additional Sessions Judge, Faridkot	NIL	Kushaldeep Singh Dhillon	Former	State Vs. Kushaldeep Singh Dhillon	PC/1/2023	PBFD01-002815-2023	13/16.05.2023	Vigilance Bureau Ferozepur Range	13(1)B, 13(2) PC and 120B IPC	10 Years	13.07.2023	Nil	Nil	24.11.2023	10.07.2026 for prosecution Evidence	Nil	47	44		32 Years	In compliance to the letter No. 1047 Spl dated 29.09.2020 and No. 907/Spl./Gaz.II.17 dated 27.05.2022 officer concerned has been directed to expedite the case at the earliest
	Fatehgarh Sahib	NIL																					

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16	Fazilka	Sh. Ajit Pal Singh, ASJ Fazilka	-	Sukhpal Singh Khaira	Sitting	State of Punjab V/s Anil Kumar @ Nilu	NDPS/217/2019	PBFZC00042522019	35 dated 05.03.2015	Sadar Jalalabad	21,24,25,27, 28,29,30/61/85 NDPS ACT, 25,54,59 Arms Act,66 Information Technology Act,Enhanced offence U/s 27-A, 27-B NDPS Act, 201 IPC	20 Year	20.01.2024	20.01.2024	-	Charge Not Framed so far.	Further orders from Hon'ble Supreme Court of India not received. Same be awaited till 10.08.2026.	Yes	50	-	-	1-2 year	Case is pending for awaiting further order of Hon'ble Supreme Court of India (SLP (Crl. No. 2100/2024). The concerned presiding officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble High Court	
17	Ferozepur	Ms. Lukhvinder Kaur Duggal, Addl. Distt. & Sessions Judge, Ferozepur (Officer relinquished the charge on 26.06.2026 F.N) and Sh. Krishan Kant Jain, Addl. Distt. & Sessions Judge, Ferozepur (Officer resumed the charge on 26.06.2026 F.N)	-	Satkar Kaur Gehri	Former	State Vs Satkar Kaur Gehri & Anr.	PC/31/2023	PBFZ010079212023	23/18.09.2023	VB	13(1)B, 13(2) PC ACT and 120B IPC	10 years	14.11.2023	14.11.2023	-	07.06.2024	06.07.2026 for Defence Evidence	No	48+4=52	52 (43 examined + 9 given up)	--	1 month	The Court concerned has been directed to make strenuous efforts to dispose of the case, at the earliest and no adjournment be given except for the special/ substantial reasons to be recorded on moving of written application by the concerned party	
	Gurdaspur	NIL																						
	Hoshiarpur	NIL																						
18	JALANDHAR	SH. RAJEEV K.BERI, ASJ, JALANDHAR	-	BHARAT BHUSHAN ALAS ASHU	FORMER	DIRECTOR OF ENFORCEMENT GOVT. OF INDIA VS BHARAT BHUSHAN SHARMA ALIAS ASHU	COMA-24/2024	PBJL010137822024	-	DIRECTOR OF ENFORCEMENT, GOVT. OF INDIA	COMPLAIN T U/S 44 & 45 OF THE PREVENTION OF THE MONEY LAUNDERING ACT 2002	7 YEARS	-	-	26-09-2024	NOT YET FRAMED	ARGUMENTS AND 14.07.2026	NOT STAYED	64	0	64	5 YEARS	AS PER THE DIRECTIONS ISSUED BY HON'BLE HIGH COURT VIDE LETTER NO 1047 SPL GAZ-II(10/15) DATED 29.02.2020 THE CONCERNED JUDICIAL OFFICERS ARE BEING DIRECTED TO TAKE EARNEST AND PROACTIVE STEPS FOR EARLY DISPOSAL OF THE CASES PENDING AGAINST SITTING OR FORMER MP/MLAs .	
19	JALANDHAR	SH. PARMINDER SINGH RAI, ADDITIONAL DISTRICT & SESSIONS JUDGE JALANDHAR		SH. RAMAN ARORA	SITTING	STATE OF PUNJAB VS SUKHDEV VASHIST & OTHERS	PC/6/2025	PBJL01-011117-2025	14.05.2025/23	PS VIGILANCE BUREAU	U/S 7/7A OF PC ACT, 61(2) 238,308(2) BNS	7 YEARS	14.07.2025	14.07.2025	-	09.04.2026	FOR PWS DATE 09.07.2026	NA	90	0	90	1 YEAR	-do-	
20	JALANDHAR	DR. SUSHIL BODH, PCS, CJM JALANDHAR		1) SIMARNJIT SINGH BAINS 2) BALWINDER SINGH BAINS	FORMER	STATE VS JASBIR SINGH AND OTHERS	CHI 2423/2021	PBJL030126052021	273 DATED 17.09.2020	DIV NO. 8, JAL.	188 IPC, 3 ED ACT, 51 DM ACT	01 MONTH TO 06 MONTH IMPRISONMENT / FINE Rs 200 TO 1000/-	15.09.2021(SUP PLEMENATARY CHALLAN OF SIMARNJIT SINGH BAINS AND BALWINDER SINGH BAINS PRESENTED ON 01.11.2021)	15.09.2021(SUP PLEMENATARY CHALLAN OF SIMARNJIT SINGH BAINS AND BALWINDER SINGH BAINS PRESENTED ON 01.11.2021)		NOT YET FRAMED	20.07.2026 AWAITING ORDER FROM HIGHER COURT	NOT STAYED	7	0	7	SIX MONTHS	-do-	

Sr. No.	District Name	Name of the Court	Name of MP	Name of MLA	Sitting/Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	COMMENTS OF DISTRICT SESSIONS JUDGE
21	JALANDHAR	DR. SUSHIL BODH, PCS, CJM JALANDHAR		SHEETAL ANGURAL	FORMER	STATE VS SHEETAL ANGURAL & OTHERS	CHI/851/2018	PBJL030160872018	63 DATED 18.05.2017	DIV NO. 6, JAL.	506/509 IPC	506-IMPRISONMENT FOR 2 YEARS, OR FINE, OR BOTH, 509-SIMPLE IMPRISONMENT FOR 1 YEAR, OR FINE, OR BOTH	21.05.2018	21.05.2018		06.06.2022	08.07.2026 CONSIDERATION	NOT STAYED	5	5	0	SIX MONTHS	-do-
22	Kapurthala	Ms. Vineeta Luthra , CJM, Kapurthala	---	Rana Gurjit Singh	Sitting	Manju Rana Vs Rana Gurjit Singh	COMI/12/2022	PBKP03005222022	----	----	U/s 191, 193, 195, 199 IPC	3 Years	----	----	09.02.2022	----	Preliminary Evidence, 18.07.2026	NIL	----	----	----	----	The concerned Courts have been directed to make strenuous efforts to dispose of the cases, at the earliest and no adjournment be given except for the special/substantial reasons to be recorded on moving of written. application by the concerned party
23	Kapurthala	MS. SHAGUN, SDJM-CUM-ACJSD, BHOLATH	---	Sukhpal Singh Khaira	Sitting	State of Punjab Vs Sukhpal Singh Khaira	CHI/1/2026	PBKPC10000732026	25/2023	PS Bholath	US-186,506,500, 342,189,353, 120-B	7 years	13-02-2026	13-02-2026	----	---	Appearance 24.07.2026	NIL	26	0	26	---	-do-
24	Ludhiana	Sh. Harvinder Singh, Additional Session Judge, Ludhiana	N/A	SIMRANJIT SINGH BAINS	FORMER	STATE VS KAMALJIT SINGH	SC/36170/2013	PBLD01-008061-2013	113/19.06.2009	SADAR LUDHIANA	186, 353, 332, 333, 307, 394, 148, 149, 120B, IPC AND 25, 27, 54, 59 ARMS ACT	LIFE IMPRISONMENT	16.09.2009	07.06.2017	N/A	N/A	Cases is adjourned to 01.07.2026 for prosecution evidence.	—	22	1	21	Around one Year	Comments - Kindly refer to the Hon'ble High Court Letter No. 1047 Spl. Gaz-II(10/15) dated 29.09.2020 on the subject cited above. It is submitted that, there are now total 12 cases falling under the subject cited matter pending in the Ludhiana Sessions Division. Out of these 12 cases 4 cases are stayed by Hon'ble High Court as reported by concerned courts. It is further submitted that strenuous efforts are being made to dispose of the cases at the earliest.
25	Ludhiana	Sh. Sumit Balla, Additional Session Judge, Ludhiana	N/A	SIMRANJIT SINGH BAINS	FORMER	STATE VS SIMRANJIT SINGH BAINS	SC/181/2023	PBLD01-004523-2023	19/08.02.2022	SHIMLAPURI	307,427,148,149,506,188,336 IPC AND 25,27,54,59 ARMS ACT AND 51 DISASTER MANAGEMENT ACT 339 AND 3 EPIDEMIC DISEASES ACT-375 AND 127 REPRESENTATION OF THE PEOPLE ACT-900	LIFE IMPRISONMENT	21.02.2023	10.01.2025	NA	N/A	Prosecution Evidence for 06.07.2026	Not stayed	32	0	32	Around one year	-do-

Sr. No.	District Name	Name of the Court	Name of MP	Name of MLA	Sitting/Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	COMMENTS OF DISTRICT SESSIONS JUDGE
26	Ludhiana	Sh. Aashish Abrol , Additional Session Judge, Ludhiana	N/A	SIMRANJIT SINGH BAINS	FORMER	STATE VS SIMRANJIT SINGH BAINS & OTHERS	SC/141/2023	PBLD01-003958-2023	180/10.07.2021	DIVISION NO.6	376,354,354a,506,120B OF IPC	Rigorous imprisonment not less than 7 years may extend to life imprisonment and liable to fine	10.11.2021	N/A	N/A	N/A	14.07.2026 for awaiting order from Hon'ble High Court.	Stayed as per order Hon'ble High court order no. CRM-M-14273-2023 in CRM-M-50284-2023 Simranjit Singh Bains Vs A&P	24	0	24	Two and Half Year.	-do-
27	Ludhiana	Ms. Pavleen Singh , Chief Judicial Magistrate, Ludhiana	N/A	CAPT. AMRINDER SINGH	FORMER	ITO VS AMRINDER SINGH	COMA/12412/2016	PBLD03-018136-2016	N/A	N/A	176/177/181/186/187/193/199 IPC AND 277 OF IT ACT	UPTO SEVEN YEARS	N/A	N/A	01/12/2016	NOT FRAMED	Awaiting order from Hon'ble High Court for 21.07.2026	Yes As per order of Hon'ble High Court in CRM-M-15016-2019(O&M), CRM-M-15062-2019(O&M) and CRM-M-14983-2019(O&M) the final order has been stayed.	4	4 (Prelimry Evidence)	4	3 months	-do-
28	Ludhiana	Ms. Pavleen Singh , Chief Judicial Magistrate, Ludhiana	N/A	SIMRANJIT SINGH BAINS	FORMER	STATE VS SIMRANJIT SINGH BAINS	CHI/40627/2021	PBLD03-040627-2021	325/06.09.2020	DIVISION NO.8	188,505, IPC 3 EPIDEMIC DISEASE ACT, 1897, 54 DISASTER MANAGEM ENT ACT	THREE YEARS	13.09.2021	29.08.2023	N/A	N/A	Consideration on application for 06.07.2026	Not stayed	7	5	2	3 months	-do-
29	Ludhiana	Ms. Pavleen Singh , Chief Judicial Magistrate, Ludhiana	Rvneet Singh Bittu	BHARAT BHUSHAN ASHU SANJAY TALWAR	FORMAR	STATE VS RAVNEET SINGH BITTU	CHI/1014/2025	PBLD03-010263-2025	14/28.02.2024	DIV. NO. 1	353,186,34 IPC	TWO YEARS	07.03.2025	Charge not framed	N/A	N/A	On Arguments for 06.07.2026	Not stayed	10	10	0	3 months	-do-
30	Ludhiana	MS. Dazy Bangarh , Additional Chief Judicial Magistrate cum Civil Judge Senior Division, Ldh	SANJAY SINGH	BIKRAM SINGH MAJITHIA	SITTING	BIKRAM SINGH MAJITHIA VS SANJAY SINGH	CRM/69/2016 (Old Case Number)/ CRM/1237/2016 (New Case Number)	PBLD03-000474-2016	N/A	JODHAN	500, 501, 502, 120-B IPC	2 YEARS	N/A	N/A	12.01.2016	12.09.2016 (Notice of accusation)	For Arguments on 09.07.2026	NO	8	6	2	1 year	-do-
31	Ludhiana	MS. Dazy Bangarh , Additional Chief Judicial Magistrate cum Civil Judge Senior Division, Ldh	N/A	KULDEEP SINGH VAID	FORMER	STATE VS KULDEEP SINGH VAID	CHA/414/2023	PBLD03-051864-2023	59/2023	DIV NO. 5	61-1-14 OF EXCISE ACT	IMPRISONM ENT FOR 3 YEARS OR WITH FINE	26.07.2023	26.07.2023	NIL	N/A	20.07.2026 for awaiting File	NO	9	0	9	1 Year	-do-
32	Ludhiana	Sh. Gaurav Gupta , Judicial Magistrate, 1st class, Ludhiana	N/A	SIMRANJIT SINGH BAINS	FORMER	STATE VS SIMRANJIT SINGH BAINS & OTHERS	CHI/17216/2021	PBLD03-037911-2021	128/16.05.2021	DIVISION NO.6	294,188,269, 160 IPC AND 51B OF DISASTER MANAGEM ENT	6 MONTHS/FIN E OR BOTH	06.09.2021	N/A	N/A	N/A	Awaiting orders from Hon'ble High Court for 18.09.2026	YES Hon'ble High Court has stayed the cases registered during Covid-19 period of offence u/s 188,269,270 IPC	10	N/A	N/A	1 year	-do-
33	Ludhiana	Sh. Gurinder Singh , Judicial Magistrate, 1st class, Ludhiana	N/A	SIMRANJIT SINGH BAINS	FORMER	STATE VS SIMRANJIT SINGH BAINS & OTHERS	CHI/17215/2021	PBLD03-037932-2021	207/21.10.2015	DIVISION NO.7	353,186,332, 188,149 IPC	3 YEARS	06.09.2021	N/A	N/A	N/A	Awaiting orders from Hon'ble High Court for 03.07.2026	Proceedings stayed vide order dated 08.05.2023 in CRM-M-23232-2023 passed by the Hon'ble Punjab and Haryana High Court vide which trial court ordered to adjourned the case case beyond the date fixed before the Hon'ble High Court.	16	0	16	ABOUT 1 YEAR AND 6 MONTHS	-do-

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34	Ludhiana	Sh. Gurinder Singh, Judicial Magistrate, 1st class, Ludhiana	N/A	RAJINDERPAL KAUR	SITTING	STATE VS HARPREET SINGH & OTHERS	CHI/15991/2021	PBLD03-016766-2021	49/05.03.2015	DAKHA	406,420,120 B IPC	7 YEARS	14.10.2020	09.08.2023	N/A	N/A	PROSECUTION EVIDENCE FOR 15.07.2026	Not stayed	21	5	16	2 years	-do-					
35	Ludhiana	Dr. Jasveer Singh, Judicial Magistrate, 1st class, Ludhiana	N/A	PRITAM SINGH	FORMER	STATE VS SAYED PARVEZ	CHI/67513/2023	PBLD03-087858-2023	84/23.06.2023	RABHA NAG	406,420,467, 468,471,120-B IPC	10 YEARS	11/12/2023	09/03/2026	-	-	PROSECUTION EVIDENCE FOR 09.07.2026	NO	15	2	13	APPROX 9 MONTHS FROM DATE OF FRAMING OF CHARGE	-do-					
	Malerkotla												NIL															
36	Mansa	Ms. Shilpa Additional Chief Judicial Magistrate, Mansa		Nazar Singh Manshahia (Former MLA) vs Bhagwant Singh Mann MP now MLA	Sitting	Nazar singh Vs. Bhagwant Singh Mann MP	COMI/177/2019	PBMNO-3001785-2019	NIL	City -1 Mansa	500, 501, 502, IPC	2 Years	NIL	NIL	30/07/19	Not Framed Yet	For the reasons mentioned in the application, personal appearance of accused R. S. Jolly and Naresh Kumar is exempted for today only. Order of Honorable Punjab and Haryana High Court dated 14.05.2026 received wherein accused no. 1 is allowed to appear through VC as per Rule 11.1 of the Rules for Video Conferencing for Courts enshrined under Punjab & Haryana High Court Rules and Order, Volume-V, Part-H, Chapter-1. Accused No. 1 produced through VC. Ld. Counsel for the accused no. 1 requested at bar that he wants to argue on the notice of accusation. Arguments partially heard. Case is fixed for 20.07.2026 for the remaining arguments on behalf of both parties. Petitioner is directed to appear before the Court as per order of Hon'ble Punjab and Harayana High Court as mentioned above on each and every date. Adjourned on 20.07.2026	NIL	6	nil	6	nil	For the reasons mentioned in the application, personal appearance of accused R. S. Jolly and Naresh Kumar is exempted for today only. Order of Honorable Punjab and Haryana High Court dated 14.05.2026 received wherein accused no. 1 is allowed to appear through VC as per Rule 11.1 of the Rules for Video Conferencing for Courts enshrined under Punjab & Haryana High Court Rules and Order, Volume-V, Part-H, Chapter-1. Accused No. 1 produced through VC. Ld. Counsel for the accused no. 1 requested at bar that he wants to argue on the notice of accusation. Arguments partially heard. Case is fixed for 20.07.2026 for the remaining arguments on behalf of both parties. Petitioner is directed to appear before the Court as per order of Hon'ble Punjab and Harayana High Court as					
	Moga												NIL															
37	Pathankot	Ms. Ekta Uppal, Additional District and Sessions Judge, Pathankot	-	Sh. Joginder Pal son of Sh. Paras Ram, R/o Deep Nagar Colony, Sujampur, District Pathankot.	Former	State Vs Joginder Pal & Ors.	Challan presented on 06.06.2024 CHA/02/2025 and transferred to court of Sessions on 22-08-2025	PBPO01-003823-2025	FIR no. 88, dated 29.12.2023	Taragarh, District Pathankot	21(1) of Mines and Minerals (Development and Regulation) Act, 1957, 379, 353, 332, 186, 34 of IPC	Mines and Minerals (Development and Regulation) Act, 1957 maximumt imprisonment for a term which may extend to five years, or with fine which may extend to twenty five thousand rupees, or with both. 2) U/S:- 379 IPC Imprisonment for 3 years or fine or both. 3) U/S :-353 IPC Imprisonment for two years, or fine, or both. 4) U/S :- 332 IPC Imprisonment for 3 years, or fine, or both. 5 U/Sec:- 186 IPC Imprisonment for 3 months, or fine of 500 rupees, or both. 6) U/S:- 34	06-06-2024	02.07.2024 (Charge Reframed on 11-12-2025)	-----	02.07.2024 (Charge Reframed on 11-12-2025)	For Prosecution Evidence for 07-07-2026	No	18	10	8	-----	For Prosecution Evidence					

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38	Pathankot	Sh. Aasdeep Singh, CJJD-cum-JMIC, Pathankot		Sh. Joginder Pal son of Sh. Paras Ram, R/o Bani Lodhi, District Pathankot.	Former	State vs. Sukhbir Singh and others	CHI/373/2025	PBP0030029232025	95 DATED 01.12.2024	Taragarh	126(2),285, 190 BNS, LATER ON ADDED 191(2) BNS,	U/s 126(2) :- simple imprisonment 1 month and fine 5000/- , U/s 285 :- fine 5000/- U/s 191 :- 2 years	15.07.2025	09-12-2025	--	09-12-2025	PW2 examined now the case is adjourned to 02.07.2026 for prosecution evidence.	No	12	2	10	----	For Prosecution Evidence
39	PATIALA	Sh. Harjeet Singh, ADJ, Patiala	-	Madan Lal Jaisalpur	Former	State Vs Harjeet Kaur Sarpanch	PC/9/2022	PBPT01-008703-2022	12/2022	P. S. VIGILANCE BUREAU	7 PC ACT	7 years	18.07.2025	---	---	---	13.07.2026 HEARING/ TALBI	---	---	---	---	every effort will be made to complete the trial as soon as possible	During the month of June, 2026, Application for exemption of personal appearance of accused Naresh Kumar, Swaran Kaur and Dilawar Kaur has been filed. Heard, in view of the reasons mentioned in the application, presence of accused is exempted for today only. Prosecution has moved an application for providing the proceedings register of village Sehra for the purpose of get the comparison of signature of accused Mohanjit Kaur. In view of the contents of the application, said register is ordered to be given to Investigating Officer for the purpose of comparison of signature of accused Mohanjit Kaur with the direction to Investigating Officer to return the same after getting compared the same and present application stands disposed off. Sanction to prosecute against accused Gagandeep Singh @ Jolly, Dilawar Kaur BDPO not received. Same be awaited till 13.07.2026. Case also adjourned for supplying copies of challan and documents to the accused persons and for arguments on charge as well as for arguments on application for discharge of accused Lakhvir Singh on the said date fixed. Long date is given on account of Summer vacation

Sr. No.	District Name	Name of the Court	Name of MP	Name of MLA	Sitting/Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	COMMENTS OF DISTRICT SESSIONS JUDGE
40	PATIALA	Ms. Ekta Sahota, CJM-cum-ACJSD, Patiala	-	SIMRAN JEET SINGH BAINS	Former	BRAHM MOHINDRA VS SIMRANJEE T SINGH BAINS	COMI-134/2018	PBPT03012725-2018	COMP CASE	CIVIL LINES PATIALA	499,500 IPC	7 years imprisonment	---	---	01/08/18	---	defence evidence 10.07.2026	No	23	23	none	every effort will be made to complete the trial as soon as possible	During the month of June, 2026, An application for exemption from personal appearance of accused and complainant has been filed. Heard. In view of the application, personal appearance of accused and complainant is exempted for today only. Arguments not addressed. No DW is present. Ld. Counsel for complainant requested for an adjournment. In view of request, case stands adjourned to 10.07.2026 for remaining arguments and for defence evidence, if any, subject to last opportunity.
41	PATIALA	Ms. Ekta Sahota, CJM-cum-ACJSD, Patiala	-	Harinder Pal Singh Chandumajra	Former	State of Punjab Vs. Harinderpal Singh Chandumajra	CHI/854/22	PBPT030168962022	---	Sadar Patiala	177 MV Act 1954, 133 Representation of People Act and 283,188 I.P.C	7 years imprisonment	04.11.2022	---	04/11/22	04.11.2023	Prosecution evidence for 10.07.2026	No	8	5	none	every effort will be made to complete the trial as soon as possible	During the month of June, 2026, An application for exemption from personal appearance of accused has been filed. Heard. In view of the application, personal appearance of accused is exempted for today only. No PW is present. Warrants not received back. Let, non-bailable warrants of arrest of PW Harmandeep Singh Nijjar, Lecturar/Incharge FST and remaining official witnesses be issued through SSP office for 10.07.2026, subject to last opportunity. Necessary intimation be sent to the concerned department. DO letter be also issued for said date.

Sr. No.	District Name	Name of the Court	Name of MP	Name of MLA	Sitting/Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	COMMENTS OF DISTRICT SESSIONS JUDGE
42	PATIALA	Ms. Ekta Sahota, CJM-cum-ACJSD, Patiala	-	Dr. Balbir Singh	Sitting	Sweta Jindal vs Dr. Balbir Singh	COMI/264/2025	PBPT030093762025	---	Tripuri Patiala	114,115(2)56,61,7475(1)-(i) & (ii), 76, 78,79, 351(1), 351(2), 351(3), 351(4), 356(1), 356(2), 3(5) of BNS	---	---	---	30.09.2025	---	For Appearance for 20.07.2026	No	5	---	---	every effort will be made to complete the trial as soon as possible	During the month of June 2026,Today, the case was fixed for complainant evidence. Complainanthas appeared and closed his complianant evidenc vide her separate statement.Since, the complainant has closed the evidence and as per the mandate ofSection 223 which states that no cognizance of an offence shall be taken by themagistrate without giving the accused an opportunity of being heard. So, inlight of the provision of law contained in Section 223 BNSS. Let, notice torespondents be issued for 20.07.2026
43	Rupnanagar	Ms. Manjot Kaur, District & Sessions Judge, Rupnagar		Balbir Singh	Sitting	Balbir Singh vs state of Punjab	CRA/95/2022	PBRO01-002406-2022	85/2011	Sri Chamkaur Sahib	323,324,325,506,34 IPC		N/A	N/A	N/A	N/A	Appearance, 27-07-2026	No	0	0	0	N/A	Ld. presiding officers are asked to decide these cases expeditiously by giving shorty adjournments.
44	Rupnanagar	Ms. Manjot Kaur, District & Sessions Judge, Rupnagar		Balbir Singh	Sitting	Mewa Singh vs Balbir Singh	CRR/63/2022	PBRO01-002685-2022	85/2011	Sri Chamkaur Sahib	323,324,325,506,34 IPC		N/A	N/A	N/A	N/A	Appearance, 27-07-2026	No	0	0	0	N/A	-do-
45	Rupnanagar	Sh. Ashish Thathai ACJM, Rupnagar		Balbir Singh	Sitting	State vs Didar Singh & Ors.	CHI/6217/2013	PBRO030005212011	10 dated 27.01.2011	Chamkaur Sahib	420,406,120-B,465,467,468,471 IPC	Maximum imprisonment of 7 years with fine	27.09.2011	29.03.2014	N/A	29.03.2014	Appearance, 27-07-2026	Pb. & Hr. High Court, Chd. CRM-M-13500-2023	16	16	16	1.5 to 2 Years	-do-
46	Rupnanagar	SDJM, Sri Anandpur Sahib	-----	Kanwar Pal Singh Rana	Former	Sohan Singh VS Kanwar Pal Singh Rana	COMI/5/2022	PBROA100000962022	IPC Complaint	IPC Complaint	500,506 IPC	2 Year	N/A	N/A	04.02.2022	N/A	Appearance, 10-08-2026	stayed by Ld. Addl. Sessions Judge, Rupnagar	4	4	4	2 Year	-do-
47	SAS Nagar	Sh Dinesh Kumar Wadhwa , CBI-1 Punjab, at Mohali Mohali		Swaran Singh Phillaur and Avinash Chander	Former	Enforcement Directorate Vs Jagjit Chahal & ors.	COMA/08/2017	PBSA01004679-2017	ECIR/JLZO/10/2022 DT.25.03.2013	JALANDHAR ,ENFORCEMENT DIRECTORATE	U/S 45(1) OF PLMA 2002FOR THE OFFENCE U/S 3 AND 4 OF PMLA	7 YEARS	12.07.2017	NA	NA	09.10.2018	Prosecution Evidence on 07.07.2026	No	68	67	01 Prosecution of	1.5 Year approx	The officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble Supreme Court
48	SAS Nagar	Sh Dinesh Kumar Wadhwa , CBI-1 Punjab, at Mohali Mohali		Jaswant Singh	Sitting	Enforcement Directorate Vs Jaswant Singh & ors.	COMA/1/2024	PBSA010002072024	ECIR/JLZO/10/2022 DT.23.05.2022	JALANDHAR ,ENFORCEMENT DIRECTORATE	U/S 44 & 45 OF PLMA 2002 FOR THE OFFENCE U/S 3 R/w SEC 70 AND 4 OF PMLA	7 YEARS	04.01.2024	NA	NA	Charges Framed	Not For Charge on 10.07.2026	No	20	0	20	02 Years approx	The officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble Supreme Court
49	SAS Nagar	Sh Hardip Singh, ADJ,Mohali		Sadhu Singh Dharamsot	Former	State Vs Sadhu Singh Dharamsot	PC/25/2023	PBSA01003797-2023	06 dated 2023	Vigilance Beuro F S 1	13(1)(b), 13(2) P.C. Act	Life Impriesonment	05.05.2023	05.05.2023	05.08.2022	Charges Framed	Not Appearance of accused 14.07.2026	NIL	35	0	35	2-3 Year approx	The officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble Supreme Court

No.	District Name	Name of the Court	Name of MP	Name of MLA	Sitting/Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	COMMENTS OF DISTRICT SESSIONS JUDGE
50	SAS Nagar	Sh Hardip Singh, ADJ,Mohali		Sukhpal Singh Khaira	Former	Directorate of enforcement Vs Sukhpal Singh Khaira	COMA/01/2022	PBSA01000200-2022	ECIR/02/STF/2021	ED	U/s 44, 45 of Prevention of Money laundering Act 2002	7 YEARS with fine	06.01.2022	06.01.2022	NA	27.10.2023	Prosecution evidence fixed 17.07.2026	NIL	39	12	27	2-3 Year approx	The officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble Supreme Court
51	SAS Nagar	Sh Hardip Singh, ADJ,Mohali		Sunder Sham Arora	Former	State of Punjab vs Sunder Sham Arora	PC/60/2022	PBSA01011762-2022	19/15.10.2022	Vigilance Bureau	U/s 8 PC Act	7 YEARS with fine	12.12.2022	12.12.2022	15.10.2022	18.09.2023	Prosecution Evidence 01.08.2026	NIL	25	3	22	2-3 Year approx	The officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble Supreme Court
52	SAS Nagar	Sh Hardip Singh, ADJ,Mohali		Vijay Singla	Former	State of Punjab vs Pardeep Kumar	PC/24/2022	PBSA01007420-2022	65/24.05.2022	Vigilance Bureau	U/s 7, 7A PC Act	7 YEARS with Fine	23.07.2022	23.07.2022	24.05.2022	Charges Framed	Not Charge Consideration 08.07.2026	NIL	19	0	19	2-3 Year approx	The officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble Supreme Court
53	SAS Nagar	Sh Hardip Singh, ADJ,Mohali		Sadhu Singh Dharamsot	Former	State Vs Sadhu Singh Dharamsot & Ors	PC/30/2022	PBSA01007860-2022	07 dated 06.06.2022	Vigilance Beuro F S 1	7,7A,13(1)(A)(2) P.C. Act 120BIPC &(409,420,465,467,468,471 IPC Added Later)	Life Impriesonment	06.08.2022	06.08.2022	06.06.2022	Charges Framed	Not Written Statement and reply 17.07.2026	NIL	89	0	89	2-3 Year approx	The officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble Supreme Court
54	SAS Nagar	Sh Hardip Singh, ADJ,Mohali		SADHU SINGH DHARAMSOT	FORMER	ED VS SADHU SINGH DHARAMSOT	COMA/2/2024	PBSA01-001985-2024	ECIR/JLZO/11/2022	ED	Prevention of Money Laundering Act U/s 44,45, 3,4 PMLA	UPTO 7 YEARS WITH FINE	13.03.2024	-	11.11.2014	18.03.2025	Consideration 14.07.2026	-	13	-	13	2-3 Year approx	The officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble Supreme Court
55	SAS Nagar	Sh Hardip Singh, ADJ,Mohali		SADHU SINGH DHARAMSOT	FORMER	ED VS SADHU SINGH DHARAMSOT	COMA/3/2024	PBSA01-002013-2024	ECIR/JLZO/12/2023	ED	Prevention of Money Laundering Act U/s 44,45,3,4 PMLA	UPTO 7 YEARS WITH FINE	14.03.2024	-	11.11.2014	28.10.2025	Prosecution evidence 14.07.2026	-	28	6	22	2-3 Year approx	The officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble Supreme Court
56	SAS Nagar	Sh Hardip Singh, ADJ,Mohali		Bikram Singh Majithia	FORMER	State Vs Bikram Singh Majithia	PC/31/2025	PBSA01-008140-2025	22/25.06.2025	Vigilance Bureau	13(1)(b), 13(2) P.C. Act	UPTO 10 YEARS WITH FINE	22.08.2025	22.08.2025	-----	Charges Framed	Not Charge Consideration 04.07.2026	-	273	-	273	2-3 Year approx	The officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble Supreme Court
57	SAS Nagar	Sh Harsimranjit Singh, ADJ,Mohali		Bikram Singh Majithia	FORMER	State Vs Bikram Singh Majithia	REMP	PBSA01-002672-2022		State Crime	25,27A,29 NDPS Act		Challan not presented till date				Challan not presented same be also awaited for 04.07.2026	-	-	-	-	-	
58	Sangrur	Sh. Munish Singal, D & SJ Sangrur	NA	Sh. Aman Arora	Sitting	Aman Arora Vs Rajinder Deepa	15/09.01.2024	PBSG010002702024	NA	NA	323, 452, 148, 149 IPC	7 years	NA	NA	NA	N/A	Consideration on 06.07.2026	No	0	0	0	Efforts are being made to dispose the case as early as possible	

Sr. No.	District Name	Name of the Court	Name of MP	Name of MLA	Sitting/Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	COMMENTS OF DISTRICT JUDGE
59	Sangrur	Sh. Munish Singal, D & SJ Sangrur	NA	Sh. Aman Arora	Sitting	Rajinder Deepa Vs Aman Arora	34/14.03.2024	PBSG010023802024	NA	NA	323, 452, 148, 149 IPC	NA	NA	NA	NA	N/A	Argument on 20.07.2026	No	0	0	0	Efforts are being made to dispose the case as early as possible	
60	Sangrur	Sh. Jagmilap Singh Khushdil, Civil Judge (Sr. Div.), Sangrur	Mallikarjun Kharge	NA	Sitting	Hitesh Bhardwaj Vs Mallikarjun Kharge	COMI/40/2023	PBSG030069002023	NA	NA	499/500 IPC	2 years	NA	NA	06.06.2023	Not framed	Evidence on 06.07.2026	No	0	0	0	Efforts are being made to dispose the case as early as possible	The Concerned Officer was directed to dispose off the case on Priority basis
	Sangrur	Sh. Gurpartap Singh, ADJ Sangrur	NA	Sh. Dhanwant Singh Ex. MLA	Former	State Vs Amrik Singh	58/16.09.2014	PBSG010000482004	132 of 18.05.2004	Dhuri	143,302,149 IPC	for life.	16.09.2004	28.11.2005	NA	28.11.2005	No order has been received from apex Court. Awaiting for further order on 04.06.2026	stayed	19	11	8		
	SBS Nagar	NIL																					
	Sri Muksar Sahib	Court of Sh. Mohinde Partap Singh Libra, JMJC, Malout	Sukhbeer Singh Badal	----	Former	State of Punjab Vs Sukhbeer Singh Badal Ex. Deputy Cheif Minister	UCR/120/2025	PBSMB1-004249-2025	220/19.09.2018	Lambi	341/323/506/427/148/149/188	02 Years	05.12.2025	NA	NA	NA	Case Disposed off on 15.06.2026 for further investigation from the SHO Concerned	-	0	0	0	----	---
61	Tarn Taran	Sh. Amandeep Singh, ACJM, Tarn Taran	N/A	1. Manjit Singh 2. Kultar Singh Sandhwa 3. Laljit Singh Bhullar	Sitting	State Vs Manjit Singh	174/06.09.2021	PBTT030026602021	276 dated 26.08.2020	Sadar Tarn Taran	188,269,270 IPC, 51-B Disaster Management Act	6 Months	06.09.2021	06.09.2021	N/A	03.06.2023	Further Orders / 01.08.2026	Yes	11	9	2	Six months after stay gets vacated	Proceedings stayed by Hon'ble High Court vide order dated 09.02.2024 by Mr. Justice Anupinder Singh Grewal and Ms. Justice Kirti Singh, Judge in CWP-PIL-29-2021 (O&M) and CWP-PIL-112-2023.
62	Tarn Taran	Sh. Jagjeet Singh, SDJM, Patti	N/A	Virsa Singh Valtoha	Former	State Vs Ranjit Singh	03/03.01.2022	PBTTA10000282022	113 dated 14.08.2020	Valtoha	188,269 IPC, 51B Disaster Management Act	6 Months	24.12.2021	24.12.2021	N/A	Charge not framed yet	Further Orders / 14.08.2026	Yes	10	0	10	Three months after stay gets vacated	Proceedings stayed by Hon'ble High Court vide order dated 09.02.2024 by Mr. Justice Anupinder Singh Grewal and Ms. Justice Kirti Singh, Judge in CWP-PIL-29-2021 (O&M) and CWP-PIL-112-2023.

Details of pending cases/complaints against MPs/MLAs in U.T.Chandigarh Sessions Division as on 30.06.2026.																						
Sr. No.	Name of the Court	Name of MP	Name of MLA	Sitting/ Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	Comments of Ld.District & Sessions Judge
1	MS.HARINDER SIDHU, ADDL. SESSIONS JUDGE	0	Sukhbir Singh Badal	Former	State of Punjab Vs Parkash Singh Badal	SC/ 105/2026	CHCH01-003293-2026	07.08.2018, FIR No 129/2018	Station City Kotkapura Pb	307/119/109/153/295-A/323/324/341/427/120B IPC	Life imprisonment	21-11-2023, Before The Court ASJ ,Faridkot Punjab	21.11.2023	07-08-2018	-	Status report regarding pending investigation not submitted by the investigating agency. Prosecution is directed to submit the same if any, positively on 18.07.2026	0	179	0	179	Exact time for completion of trial at this stage cannot be ascertained as case has been received by transfer from Faridkot. Investigation is still pending and status report is awaited. However, on receipt of status report that investigation is complete, the court shall make sincere efforts to expedite the trial	On perusal of the concerned file, Status report regarding pending investigation not submitted by the investigating agency. Prosecution is directed to submit the same if any, positively on 18.07.2026 In compliance of the letter no.1047 Spl. Dated 29.09.2020 and letter no.907/Spl./Gaz.II.17 dated 27.05.2022, Judicial officer concerned has been directed to expedite the case at the earliest.
2	MS.SONALI SINGH,ACJM	SH. SUKHBIR SINGH BADAL	0	Former	Rajinder Pal Singh vs Sukhbir Singh Badal	NACT 692/2017	CHCH03000692017	0	0	U/S 500,501 IPC	0	0	0	31.01.2017	Charge not framed yet.	Arguments not addressed by Counsel for the accused. Adjournment sought. Case adjourned to 13.07.2026 for hearing arguments on the application filed under section 72(2) BNSS/ section 70(2) Cr.P.C by the Applicant/Accused/ Respondent. Another Last and final opportunity has been given for addressing arguments.	YES	8	IN PRELIMINARY EVIDENCE 6 EXAMINED	0	SIX MONTH APPROX AS AND WHEN THE PROCEEDINGS START AGAIN	On perusal of the concerned file Exemption application was filed on behalf of Accused Sukhbir singh Badal, same was allowed for that day only in view of the averments mentioned therein. Arguments not addressed by Counsel for the accused. Adjournment sought. Case adjourned to 15.06.2026 for hearing arguments on the application filed under section 72(2) BNSS/ section 70(2) Cr.P.C by the Applicant/Accused/ Respondent. On dated 15.06.2026 again Exemption application was filed on behalf of Accused Sukhbir singh Badal, same was allowed for that day only in view of the averments mentioned therein. Another Last and final opportunity has been given for addressing arguments on 13.07.2026. In compliance of the letter no.1047 Spl. Dated 29.09.2020 and letter no.907/Spl./Gaz.II.17 dated 27.05.2022, Judicial officer concerned has been directed to expedite the case at the earliest.
3	MS.SONALI SINGH,ACJM	SH. Balwinder Singh Bhunder	SH. BIKRAMJIT SINGH MAJITHIA MLA AND SH.MALKIAT SINGH, EX.MLA	Former	State vs. Balwinder Singh Bhunder	PCH 4643/27.05.2021	CHCH030063022021	137/07.08.2020	26	U/S 188 IPC	Upto 6 Month	27.05.2021	27.05.2021	0	Charge not framed yet.	Case was fixed for 02.05.2026, 16.5.2026 on which dates some accused persons have moved exemption applications. Case adjourned to 22.09.2026 for addressing arguments on the notice of the accusation and for supplying the copies of challan to the accused persons.	YES	7	0	7	SIX MONTH APPROX AS AND WHEN THE PROCEEDINGS START AGAIN	Case was not listed during the month of June 2026

Details of pending cases/complaints against MPs/MLAs in U.T.Chandigarh Sessions Division as on 30.06.2026.																						
Sr. No.	Name of the Court	Name of MP	Name of MLA	Sitting/ Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	Comments of Ld.District & Sessions Judge
4	MS.SONALI SINGH,ACJM	0	SH. HEERA SINGH GABRIA, EX MLA	Former	State vs. HEERA SINGH GABRIA, EX MLA	PCH 4642/27.05.2021	CHCH030063012021	139/09.08.2020	26	U/S 188 IPC	Upto 6 Month	27.05.2021	27.05.2021	0	Charge not framed yet.	Accused Angrej Singh came present and marked his presence. On finding a prima facie case under section 188 of IPC , charge against the said accused has been framed to which he pleaded guilty and not claimed Trial. Arguments were heard and vide separate judgment of even date accused Angrej Singh has been convicted and fined. No prosecution witness was present or served for 25.05.2026 Pws were ordered to be summoned again for 01.09.2026 for recording prosecution evidence.	NO	6	0	6	THREE MONTH FROM THE DATE OF APPEARANCE OF ACCUSED	Case was not listed during the month of June 2026
5	SH.SACHIN YADAV, CJM	N.A	SH.GURMEET SINGH @ MEET , MLA	Sitting	STATE VS. GURMEET SINGH & ORS.	PCH.4637 / 2021	CHCH030062152021	324 DT.24.10.2020	SECTOR-39, CHD.	U/S 188 IPC	Upto 6 months	26.05.2021	26.05.2021	0	Charge not framed yet.	Vide order dated 09.02.2024 in CRMM 5886 OF 2024 , CWP-PIL-29-2021 (O&M) & CWP-PIL-112-2023 Hon'ble High court has Stayed the Case proceedings For awaiting further orders from Hon'ble High court case adjourned to 27.07.2026	No	6	5	1	APPROXIMATELY THREE MONTHS	Case was not listed during the month of June 2026
6	SH.SACHIN YADAV, CJM	Sh. Bhagwant Singh Mann,MP (Now CM Punjab)	1. Sh.Harpal Singh Cheema. 2. Master Baldev Singh. 3. Ms.Baljinder Kaur 4.Sh.Gurmeet Singh Hayer 5. Sh.Manjeet Singh Bilaspuria 6.Sh.Aman Arora. 7. Sh.Narinder Sher 8. Sh,Jai Singh Rodhi 9. Ms.Sarabjeet Kaur Manka	Sitting	State vs Bhagwant singh Mann	Pch 5143/06.09.21	CHCH030120992021	01 Dt. 10.1.20	Police Station Sector 3, CHD.	U/S 188 IPC	Upto 6 months	13.10.2021	13.10.2021	0	Charge not framed yet.	Vide order dated 29.11.2025 passed in CRMM No.14540 , 15706, 22450, 24972 of 2023 proceedings are quashed qua the petitioners accused namely Bhagwant Mann, Aman Arora, Baljinder Kaur, Manjit Singh Bilaspur, Narinder Singh Shergill and Harpal Singh whose name are clear from the Memos of parties. Ld.APP for the State assisted by SHO PS-03, Chandigarh placed on record screen shot of the SLP filed before Hon'ble Supreme court vide Diary no.21434/2026 against the accused persons. According to order dated 22.05.2026 of Hon'ble Supreme court matter has been adjourned to 16.07.2026. Case adjourned to 18.07.2026 for awaiting order of Hon'ble Supreme Court.	Yes	16	0	16	APPROXIMATELY THREE MONTHS AFTER THE VACATION OF STAY FROM HON'BLE HIGH COURT	On perusal of the concerned case file, Vide order dated 29.11.2025 passed in CRMM No.14540 , 15706, 22450, 24972 of 2023 proceedings are quashed qua the petitioners accused namely Bhagwant Mann, Aman Arora, Baljinder Kaur, Manjit Singh Bilaspur, Narinder Singh Shergill and Harpal Singh whose name are clear from the Memos of parties. Ld.APP for the State assisted by SHO PS-03, Chandigarh placed on record screen shot of the SLP filed before Hon'ble Supreme court vide Diary no.21434/2026 against the accused persons. According to order dated 22.05.2026 of Hon'ble Supreme court matter has been adjourned to 16.07.2026. Case adjourned to 18.07.2026 for awaiting order of Hon'ble Supreme Court.

Details of pending cases/complaints against MPs/MLAs in U.T.Chandigarh Sessions Division as on 30.06.2026.																						
Sr. No.	Name of the Court	Name of MP	Name of MLA	Sitting/ Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	Comments of Ld.District & Sessions Judge
7	SH.SACHIN YADAV, CJM	NA	1. Sh.Aman Arora. 2.Sh.Jarnail Singh. 3. Master Baldev Singh 4.Ms.Sarabjeet Kaur Manuke 5. Sh.Kulwant Singh Pandori 6.Sh.Jai Kishan Rori 7. Sh.Manjit Singh 8.Ms.Annol Gagan Manni	Sitting	State vs AMAN ARORA & ORS.	Pch 1178/04.08.2022	CHCH03151642022	76/ 06.10.2021	PS3	U/S188, 186, 353, 332 IPC	Upto 3 years	04.08.2022	04.08.2022	0	18.03.2023	Order dated 30.04.2026 passed by Hon'ble High Court in CRMM no.12648 of 2026 with CRMM 17703 of 2026 received whereby the Trial court has been directed to proceed with the trial and shall not pass the final order without leave of the court. As such this case has been adjourned to 02.06.2026 for recording prosecution evidence. On 02.06.2026 no PW was present. Case adjourned to 02.07.2026 for recording prosecution evidence.	Yes	17	3	14	APPROXIMATELY THREE MONTHS AFTER THE VACATION OF STAY FROM HON'BLE HIGH COURT	On perusal of the concerned case file, Order dated 30.04.2026 passed by Hon'ble High Court in CRMM no.12648 of 2026 with CRMM 17703 of 2026 received whereby the Trial court has been directed to proceed with the trial and shall not pass the final order without leave of the court. As such this case has been adjourned to 02.06.2026 for recording prosecution evidence. On 02.06.2026 no PW was present. Case adjourned to 02.07.2026 for recording prosecution evidence.
8	SH.SACHIN YADAV, CJM	NA	1. Sh.Bikram Singh Majithia (Sitting MLA) 2.Sh.Daljit Singh Cheema (Ex.MLA). 3. Pawan Tainnu (MLA sitting) 4. Sh.Surjeet Rakha, (EX.MLA) 5. Sh.NK Sharma, (MLA sitting) 6.Sh.Prem Singh Chandumajra (Ex MP) 7. Sh.Mahesh Inder Grewal (Ex.MP) 8. Sh.Kanwar Singh Rozi (MLA sitting)	Sitting & Former	State vs BIKRAM SINGH MAJITHIA & ORS.	Pch 1994/22.12.2022	CHCH030282782022	87/06.11.2021	PS3	U/S188, 186, 353, 332, 334 IPC	Upto 3 years	22.12.2022	22.12.2022	0	Charge not framed yet.	Vide order in CRMM No.43340 of 2024 Hon'ble High court has been received whereby the proceedings are quashed qua the petitioners Daljit Singh Cheema and Maheshinder Singh. In view of the said order proceedings qua accused Daljit Singh and Maheshinder Singh are quashed. Ld.APP for the State assisted by SHO PS-03, Chandigarh placed on record screen shot of the SLP filed before Hon'ble Supreme court vide Diary no.21434/2026 against the accused persons. According to order dated 22.05.2026 of Hon'ble Supreme court matter has been adjourned to 16.07.2026. Case adjourned to 18.07.2026 for awaiting order of Hon'ble Supreme Court.	Yes	18	0	18	FIVE MONTHS FROM THE DATE OF APPEARANCE OF ACCUSED	On perusal of the concerned case file Vide order in CRMM No.43340 of 2024 Hon'ble High court has been received whereby the proceedings are quashed qua the petitioners Daljit Singh Cheema and Maheshinder Singh. In view of the said order proceedings qua accused Daljit Singh and Maheshinder Singh are quashed. Ld.APP for the State assisted by SHO PS-03, Chandigarh placed on record screen shot of the SLP filed before Hon'ble Supreme court vide Diary no.21434/2026 against the accused persons. According to order dated 22.05.2026 of Hon'ble Supreme court matter has been adjourned to 16.07.2026. Case adjourned to 18.07.2026 for awaiting order of Hon'ble Supreme Court.
9	SH.SACHIN YADAV, CJM	NA	1. Sh.Narinder Singh (Sitting MLA)	Sitting	State vs Sh.Narinder Singh & ORS.	Pch 2076/03.11.2023	CHCH030287582023	20/12.02.2023	PS39	U/ S147,149,323,332,353,188 IPC	Upto 3 years	02.11.2023	02.11.2023	0	Charge not framed yet.	No PW was present on 12.06.206. Case adjourned to 21.07.206 for recording remaining prosecution evidence.	No	21	5	16	FIVE MONTHS FROM THE DATE OF APPEARANCE OF ACCUSED	On perusal of the concerned case file, case is pending for prosecution evidence. No PW was present on 12.06.206. Case adjourned to 21.07.206 for recording remaining prosecution evidence. In compliance of the letter no.1047 Spl. Dated 29.09.2020 and letter no.907/Spl./Gaz.II.17 dated 27.05.2022, Judicial officer concerned has been directed to expedite the case at the earliest. The Concerned Judicial officer has also been directed to make strenuous efforts to dispose of the case at the earliest and no unnecessary adjournment be given.
10	SH.SACHIN YADAV, CJM	NA	SH.SANDEEP SINGH EX MLA	Former	STATE VS. SANDEEP SINGH	PCH 1558/28.08.2023	CHCH030224002023	168/31.12.2022	SECTOR-26	U/S 354, 354-A, 354-B, 342, 506, 509 IPC	7 years	25.08.2023 AT 9:25PM BEFORE Ld.CJM	25.08.2023	NA	CHARGE FRAMED on 29.07.24	Witness/ complainant was present and cross-examined completely. No other PW was present. Case adjourned to 03.07.2026 for recording remaining Prosecution witnesses.	NO	45	4	41	WITH IN ONE YEAR FROM THE DATE OF APPEARANCE OF THE ACCUSED.	On perusal of the concerned case file, Witness/ complainant was present and cross-examined completely. No other PW was present. Case adjourned to 03.07.2026 for recording remaining Prosecution witnesses. In compliance of the letter no.1047 Spl. Dated 29.09.2020 and letter no.907/Spl. /Gaz.II.17 dated 27.05.2022, Judicial officer concerned has been directed to expedite the case at the earliest. The Concerned Judicial officer has also been directed to make strenuous efforts to dispose of the case at the earliest and no unnecessary adjournment be given.